

FIR No.0021/20
PS Laxmi Nagar
07.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. B. B. Sharma, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for monitoring the investigation.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

It is submitted by Ld. Counsel for applicant that IO has not taken any action on the aforesaid FIR and is deliberately delaying the investigation.

Heard.

Reply has been filed by the IO. Same is perused.

As per his reply, investigation was already initiated which got slowed down due to prevailing COVID-19 situation. It is further stated that the investigation has been resumed.

Copy of the reply be provided to the Ld. Counsel for applicant through electronic mode.

IO is directed not to delay the investigation further and expedite the same.

Application disposed of accordingly.

Copy of this order be sent to IO through concerned SHO for information and compliance.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/07.08.2020

FIR No.0026/20
PS Laxmi Nagar
07.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. B. B. Sharma, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for monitoring the investigation.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

It is submitted by Ld. Counsel for applicant that IO has not taken any action on the aforesaid FIR and is deliberately delaying the investigation.

Heard.

Reply has been filed by the IO. Same is perused.

As per his reply, investigation was already initiated which got slowed down due to prevailing COVID-19 situation. It is further stated that the investigation has been resumed.

Copy of the reply be provided to the Ld. Counsel for applicant through electronic mode.

IO is directed not to delay the investigation further and expedite the same.

Application disposed of accordingly.

Copy of this order be sent to IO through concerned SHO for information and compliance.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/07.08.2020

FIR No.012653/20
PS. Laxmi Nagar

07.08.2020

Present: Sh. Rajnish Kumar, Ld. Counsel for applicant (through video conferencing).

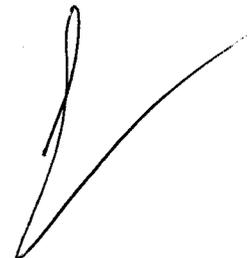
Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-3SDM-7800 on superdari.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-3SDM-7800 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi** titled as **“Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.



3. Applicant/owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-3SDM-7800 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the owner/applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of owner/applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant or applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/07.08.2020